

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-52/2006/10875/A

From :- Smti. Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Roushan Lal,
District & Sessions Judge,
Karbi Anglong.

Dated Guwahati the 14th November, 2024.

Sub: **Earned leave.**

Ref:- Your letter No. DJKA/2024/9633 dtd. 04.11.2024

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave from 11.11.2024 to 14.11.2024** (prefixing 09.11.2024 and 10.11.2024; suffixing 15.11.2024), **along with station leave permission from the evening of 08.11.2024 till the morning of 16.11.2024**. You are to hand over the charge of your Court and Office to the Addl. District & Sessions Judge, Karbi Anglong.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-52/2006/10876-1/A, dated 10877, 14-11-24

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the application in prescribed format is sent herewith)
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)